

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.615
IB-607/PB/2020

IA/5593/2022, IA/3291/2023, IA/4730/2023, IA/5451/2023,
IA/4587/2023, IA/757/2024

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs.

M/s. MB Malls Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Alisha K Sahil in
IA/757/2024, IA/4587/2023. Mr.
Vaibhav Tyagi, Adv in IA
4730/2023.

For the RP

:Adv. Ankur Mittal, Adv. Yashika
Sharma, Mr. Abhimanyu Mittal,
RP

For the Respondent/Corporate Debtor

:Adv. Kumar Anurag Singh, Adv.
Zain A Khan, Adv. Dev Aaryan in
IA/5593/2022 and in
IA/5451/2023 for applicant.

ORDER

Due to paucity of time, matter is adjourned to **27.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)